GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 639 TO BE ANSWERED ON 23.07.2025

ANGAMALI-ERUMELI-SABARI RAILWAY LINE

639. SHRI BENNY BEHANAN:

ADV DEAN KURIAKOSE:

ADV. ADOOR PRAKASH:

SHRI ANTO ANTONY:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Union Government will bear the full cost of Angamali-Sabarimala railway project or increase maximum borrowing limit of the State as the Kerala asks for an increase in maximum borrowing limit of the State to share the cost and if so, the details thereof;
- (b) the details of the steps taken by the Railways to defreeze the Angamali-Erumeli-Sabari railway project as requested by the Kerala and all MPs of the State;
- (c) the plan of the Railways to distribute the land price to 70 KMs long boundary stone laid land on 2005 to construct Angamali-Erumeli-Sabari railway line project;
- (d) whether any decision has been taken to disburse compensation to the landowners whose land has been earmarked for the project in 2005;
- (e) whether the Government has taken any steps to reinstate railway office for implementation of this project;
- (f) whether the Government has taken any steps to acquire the land and if so, the details thereof; and
- (g) whether the Government has any plan to extend this railway line upto Thiruvananthapuram and to connect Vizhinjam Port and if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (g): Angamali - Sabarimala via Erumeli new line project was

sanctioned in 1997-98. Work on Angamali-Kaladi (7 Km) and long lead works on Kaladi-Perumbavoor (10 Km) was taken up. However, further works on this project could not be taken forward due to protests by local people against land acquisition and fixing of alignment of the line, court cases filed against the project and inadequate support from the State Government of Kerala.

The estimated cost of the project has been updated at ₹3801 crore and submitted to Government of Kerala in December, 2023 for the acceptance of the estimate and willingness to share cost of the project.

In August 2024, the Government of Kerala has communicated their conditional consent. Government of Kerala has been requested by Railway to submit unconditional consent for sharing the Cost.

The Government of Kerala has also been requested to enter into tripartite MoU among State Government of Kerala, Ministry of Railways and RBI for the Project.

However, in the Memorandum submitted by Govt. of Kerala to Minister of Railways on 3rd June, 2025, it has been intimated that State Govt. of Kerala does not agree to enter into tripartite agreement.

The Govt. of Kerala has agreed to acquire land using their share of 50% of the cost of the project. Once land acquisition by State starts, work can proceed further.

There is no relation between Sabarimala Rail project and Vizhinjam International Seaport.
